## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.480/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November 2017, 10.30 A.M

Name of the Company	of the Company Sunny Paul-Vs-Bee Bee Contral Pvt.Ltd. & Ors.		
Under Section	241/242		
No. Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
MR. SAUB			
2. MR. DRY BANERJ	PSAPTARSHI EE, Adv.	Respondents (	Maginneles 08/11/17
3. MR. DR MAJUMI	OAR, Adv.	(Ulman K.R.) (Vlembel (i)	
Y Khishmendu Bh > Alik Baney'er	attachayer, Adrocat	Pretitioner.	Visher Julia,
> Arichen Gula			08/11/13
) Somsurra M	ukheyer, Advoces	te.	
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## ORDER

Ld. Counsel for the petitioners and the respondents are present.

Ld. Counsel for the respondents made a request that 2 weeks' further time may be given for filing reply. Prayer is allowed subject to payment of Rs. 5,000/- as cost, which shall be paid to the Prime Minister's National Relief Fund. Respondents may file reply after paying the cost within 2 weeks with an advance to the opposite party. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

List on 20/12/2017. Status quo order passed earlier shall remain effective till next date of hearing.

(Jinan K.R.)

Member (J)

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(Vijai Pratap Singh) Member (J)